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ITEM NO.28

IN COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.28711-28712/2010
(Arising out of impugned final judgment and order dated 12/07/2010
in WP Nos.14892/1991 and 2656/1976 passed by the High Court of
Judicature at Allahabad)

UDAI NARAIN RAI

Petitioner(s)

VERSUS

BOARD OF REVENUE & ORS.

Respondent(s)

(Office report on default)

Date : 15/09/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

[IN CHAMBER]

For Petitioner(s)

Mr. Nirnimesh Dube,Adv.

For Respondent(s)

Mr. Amit Kumar,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Three weeks' time, as a last opportunity, is granted
to comply with the office report, failing which these
special leave petitions shall stand dismissed, without
further reference to the Bench.

(Anita Malhotra)

Court Master

(Renuka Sadana)

Assistant Registrar